

**GOVERNMENT OF INDIA
COAL
LOK SABHA**

UNSTARRED QUESTION NO:614

ANSWERED ON:03.08.2011

COMPENSATION FOR LAND

Ahir Shri Hansraj Gangaram;Mahto Shri Baidyanath Prasad;Patil Shri A.T. Nana

Will the Minister of COAL be pleased to state:

- (a) whether the Coal India Ltd.(CIL) has acquired land for coal mining and other coal related projects in the country including Maharashtra;
- (b) if so, the details of land acquired by CIL and its subsidiary companies during the last three years in the country including Maharashtra;
- (c) whether proper compensation and employment have been provided to the land owners in the country including Maharashtra;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether the land owners in Maharashtra and some other parts of the country are not satisfied with the compensation and demanding more price for their land; and
- (f) if so, the details thereof and the action taken/proposed to be taken by the Government to properly compensate the land owners?

Answer

MINISTER OF STATE IN THE MINISTRY OF COAL(SHRI PRATIK PRAKASHBAPU PATIL)

- (a): Subsidiaries of Coal India Limited (CIL) have acquired land for coal mining and other coal related projects in the country including in Maharashtra.
- (b): The details of land acquired by the subsidiaries of Coal India Limited (CIL) during the last three years are as under :-

(Land acquired in hectares)

Company	2008-09	2009-10	2010-2011
ECL	631.810	16.860	1236.290
BCCL	6.950	-	3.830
CCL	-	-	113.500
WCL##	324.530	202.060	2056.670
SECL	559.150	550.810	8869.800
MCL	1258.139	1148.168	0.083
NCL	-	-	679.000

It includes 2513.43 hectares of land acquired in Maharashtra during these years.

- (c) & (d) : Yes, Sir. The compensation is provided to land owners as per the provisions of the concerned Act of land acquisition and Govt. guidelines/State Govt. Notification on land price. The employment to the eligible land owners is provided in accordance with the prevailing R&R Policy after submission of nomination by land losers subject to suitability and availability of vacancies.
- (e) : Yes, Sir. In some parts of the country including Maharashtra, land owners are demanding higher rate of compensation for land.
- (f): The compensation is provided to land owners as per the provisions of the concerned Act of land acquisition and Govt. guidelines/State Govt. Notification on land price. Besides land compensation, R&R package including employment is provided to Project Affected Persons (PAPs) as per CIL R & R Policy, 2008. From time to time, R&R package is reviewed to make it more attractive and acceptable to the people.